

## IN THE HIGH COURT OF JHARKHAND AT RANCHI

**A.B.A. No. 2901 of 2020**

1. Pintu Swarnkar  
 2. Ranjit Kumar Sahu ... .. Petitioners  
 - Versus -  
 The State of Jharkhand. ... .. Opposite Party

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**CORAM: - HON'BLE MR. JUSTICE DR. S. N. PATHAK**  
**(Through: Video Conferencing)**

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 For the petitioner No. 1 : Mr. Tarun Kumar No. 1, Advocate  
 For Petitioner No. 2 : Mr. Pankaj Kumar Mishra, Advocate  
 For Opp. Party : Mr. P.K. Jaiswal, APP.

02/09.09.2020 In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

**I.A. No. 4650 of 2020**

Instant interlocutory application has been filed by the petitioner No. 1 for withdrawal of his name.

Mr. Tarun Kumar No. 1, learned counsel appearing for the petitioner No. 1 submits that as the petitioner No. 1 has already been arrested, his prayer for anticipatory bail has now become infructuous and as such, his name may be deleted from the cause-title of A.B.A. No. 2901 of 2020.

Mr. P.K. Jaiswal, learned APP appearing for the State has no objection to the same.

In view of submissions made by learned counsel, let the name of petitioner No. 1 be deleted from the cause title.

Accordingly, I.A. No. 4650 of 2020 stands allowed.

**A.B.A. No. 2901 of 2020**

After some arguments, learned counsel appearing for petitioner No. 2 seeks permission to withdraw the instant anticipatory bail application with a liberty to file a fresh anticipatory bail application.

Mr. P.K. Jaiswal, learned APP appearing for the State has no objection to the said withdrawal.

In view of fair submission of learned counsel for the petitioner No. 2, the instant Anticipatory Bail Application is dismissed as withdrawn with the liberty aforesaid.